

(Rs. in Crores)

Name of Lines	Progress/Target for Completion	Total amount Spent/To be spent for Completing the Works
5. Solapur-Hotgi-Gadag	Work on Hotgi-Bijapur section taken up in first phase. Target date for completion - 1996-97.  Remaining section from Bijapur-Bagalkot-Gadag has been taken up under Build-Own Lease-Transfer (BOLT) Scheme. Target date for completion - December, 1998.	180.00 (Partially spent)
6. Mudkhed-Adilabad	Work has been taken up under Build-Own-Lease-Transfer (BOLT) Scheme, for which bids have been finalised and accepted. Target date for completion - March, 1998	108.00 (To be spent)
7. Miraj-Latur	Land acquisition is in progress on Kurduwadi-Pandharpur section and on new line portion from Latur to Latur Road. Target date for completion — IXth Plan	225.00 (Partially spent)

(ii) Intensive Cotton Development Programme, and

(iii) Oilseeds Production Programme.

The main steps taken under these schemes include transfer of technology through field demonstrations, integrated pest management demonstration and training of farmers/extension workers as well as incentives for essential inputs such as seeds, farm implements etc. Incentives also are being provided for sprinklers and pheromone traps under Intensive Cotton Development Programme and Oilseeds Production programme and drip irrigation equipment under Sustainable Development of Sugarcane Based Cropping System Areas.

The allocation as Central Share made to the State of Haryana during 1994-95 and 1995-96 was Rs. 333.265 lakhs and Rs. 463.382 lakhs respectively.

#### Blackmarketing of DMS milk

4095. DR. MAHESH CHANDRA SHARMA: Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether Government's attention has been drawn to a newsitem published in the Hindustan Times dated the 21st August, 1996, captioned "Pilfered DMS milk dealer in Delhi";

(b) whether it is a fact that the poly-pack milk of DMS which is priced at Rs. 7 per litre is being sold in Delhi markets openly for Rs. 10-11 per litre either through the DMS booths or through persons holding home delivery cards of DMS; and

(c) if so, the reasons therefor and how Government propose to check these malpractices?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH): (a) Yes, Sir.

(b) and (c) The inspection machinery of the DMS is constantly making checks to detect any instance of overcharging of milk. Home delivery agents are authorised to collect 50 paise over the selling price of Rs. 7 per litre and any overcharging over the amount by such agents is punished by cancelling their cards.

केन्द्रीय विद्यालय संगठन में एलडीडीसीज के लिए संशोधित भर्ती नियम

4096. श्री शिवचरण सिंह: क्या मानव संसाधन विकास मंत्री राज्य सभा में 2 अगस्त, 1996 के अतारंकित प्रश्न संख्या 1968 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

(क) क्या सन्दर्भाधीन 10% पदोन्नति में अनुसूचित जातियों एवं अनुसूचित जनजातियों के अभ्याथियों के लिए आरक्षण शामिल है; और

(ख) इस समय विभिन्न संभागों में संशोधित भर्ती नियमों के द्वारा भरे जाने के लिए कितने रिक्त पद उपलब्ध हैं?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुद्दी राम सैकिया):

(क) और (ख) सूचना एम्ब्रित की जा रही है और सभा पटल पर रख दी जाएगी।

**Ban on production of DDT etc.**

4097. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that certain chemical formulations like DDT, etc. are banned for production and use in several countries of the world;

(b) if so, the details thereof;

(c) whether it is a fact that even though these chemical formulations are banned the world over, India is using the same;

(d) if so, the reasons therefor;

(e) the health hazard posed by use of such banned chemicals;

(f) whether any action is contemplated against the officials who have failed to stop use of such health hazard formulations; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA): (a) to (g) Different countries ban/restrict the use of certain pesticides for different reasons such as negative health effects, non acceptability of such pesticides due to climatic conditions peculiar to a country, emergence of pest resistance to pesticides etc. In India import, manufacture, sale, transport, distribution and use of insecticides is regulated under Insecticides Act, 1968 and the rules made thereunder. The Registration Committee constituted under the Act register the pesticides after satisfying itself with regard to various parameters of chemistry, bio-efficacy, toxicity, residue, packaging, labelling etc. The pesticides, insecticides which are banned or severely restricted in other countries are also reviewed for their continued use or otherwise in the country by Expert Committees which are constituted from time to time. In India the use of DDT has been banned in the agriculture sector since 1989. It is being used for mosquito control under Malaria Eradication Programme of the Ministry of Health.

The question of taking any action against officials does not arise in view of what has been stated in the preceding para.